SHRI J. S. L. HATHI: Unless you close the tunnel you cannot locate the cause.

SHRI AKBAR ALI KHAN: How long will that take.

SHRI J. S L. HATHI: I cannot say.

SHRI AHMAD SAID KHAN (Uttar Pradesh): May I ask whether the hon. Minister has seen in the papers a statement made by our American adviser for Bhakra Dam about this matter?

SHRI J. S. L. HATHI: Yes, I have seen it.

Shri H. P. SAKSENA (Uttar Pradesh): I would like to know whether the Government has made any final decision on the appointment of Mr. Slocum who has authoritatively stated today that he has diagnosed the disease and he knows what the remedy is and that if he is entrusted with the work as the complete boss with nobody to disturb him in his dealings, he will be able to put right the dam?

Shri J. S. L. HATHI: There is no question of Government having to make any decision with regard to that. He is a consultant and he will remain a consultant.

Shri Niranjan Singh (Madhya Pradesh): Is it a fact that his advice was not taken or his expert advice was not adhered to?

SHRI J. S. L. HATHI: I have said it in my Statement that it was followed and he has himself stated that there was no danger.

SHRI V. PRASAD RAO: Sir, since this is a very important Statement and since this project is also of national importance and the nation is rightly worried about this matter, I request that the House may be given an opportunity to discuss this Statement.

SHRI T. S. AVINASHILINGAM CHETTIAR (Madras): It has been

said that they do not know the reason for this mishap. Without knowing the reason for the mishap, how do they calculate and estimate the cost of the repairs.

SHRI J. S. L. HATHI: The whole question is that the tunnel has to be closed in October. There is no change there and it will be closed. The damage is on the other side of the dam where, there is the power house. The water enters the power house and the machinery is damaged. The damage to the machinery and other things is estimated at Rs. 55 lakhs. Then how much will it cost to do the repairs, it is difficult to sov at this particular stage, unless we evolve a scheme. We have now to close it. In any case, as I said, it will not be six or eight crores.

PAPERS LAID ON THE TABLE

AMENDMENT IN THE CENTRAL SALES TAX (REGISTRATION AND TURNOVER) RULES, 1946

THE MINISTER OF REVENUE AND CIVIL EXPENDITURE (DR. B. GO-PALA REDDY): Sir, on behalf of Shrimorarji Desai, I beg to lay on the Table, under sub-section (2) of section 13 of the Central Sales Tax Act, 1956, a copy of the Ministry of Finance (Department of Economic Affairs) Notification G. S. R. No. 936, dated the 5th August, 1959, publishing an amendment in the Central Sales Tax (Registration and Turnover) Rules, 1957. [Placed in Library. See No. LT-1578/59.]

- I. SUPREME COURT JUDGES RULES, 1959.
- II. SUPREME COURT JUDGES (TRAVELLING ALLOWANCE) RULES, 1959

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHEED B. N. DATAR): Sir, I beg to lay on the Table, under sub-section (3) of section